

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH : SMC : NEW DELHI

BEFORE SHRI C.M. GARG, JUDICIAL MEMBER

ITA No.1273/Del/2019
Assessment Year: 2013-14

Shyam Bihari Gandhi,
A-2/152, GF, Janakpuri,
New Delhi.

Vs ITO,
Ward-49(5),
New Delhi.

PAN : AALPG0811A

(Appellant)

(Respondent)

Assessee by	:	Shri Subhash Sharma, AR
Revenue by	:	Shri Mithalesh Kr. Pandey, Sr. DR
Date of Hearing	:	13.09.2022
Date of Pronouncement	:	13.09.2022

ORDER

PER R.K. PANDA, AM:

This appeal filed by the assessee is directed against the order dated 24.12.2018 of the CIT(A)-17, New Delhi, relating to the assessment year 2013-14.

2. At the time of hearing, I find, the assessee has filed an application dated 2nd September, 2022, seeking withdrawal of the appeal on the ground that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. The assessee has also obtained Form No.5 from the Department. It was accordingly requested in the application that this appeal may be allowed to be withdrawn.

3. In the absence of any objection from the ld. DR, the request of the assessee for withdrawal of the appeal is allowed. Accordingly, the appeal filed by the assessee is dismissed.

4. In the result, the appeal filed by the assessee is dismissed as 'withdrawn.'

Order pronounced in the open court on conclusion of the hearing on 13.09.2022.

Sd/-

(C.M. GARG)
JUDICIAL MEMBER

Dated: 13th September, 2022.

dk

Copy forwarded to :

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asstt. Registrar, ITAT, New Delhi